

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "G" NEW DELHI**

**BEFORE DR. B.R.R KUMAR, ACCOUNTANT MEMBER
AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER**

आ.अ.सं./I.T.A No.2858/Del/2023

निर्धारणवर्ष/Assessment Year: 2015-16

Sukhwinder Kaur, Tehbutana Parta Plat, Kharkhada Guhla, Kaithal, 136034, Kaithal, Haryana, INDIA	बनाम Vs.	Income Tax Officer, Ward-1, Kaithal, Haryana.
PAN No. BWRPK5314H		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by	Shri Rohit Koda, Adv.
राजस्वकीओरसे /Revenue by	Shri Javed Akhtar, CIT-DR

सुनवाईकीतारीख/ Date of hearing:	07.02.2024
उद्घोषणाकीतारीख/Pronouncement on	08.02.2024

आदेश /O R D E R

PER SHRI ANUBHAV SHARMA, J.M.

This appeal by assessee has been directed against the order dated 14.08.2023 for AY 2015-16.

2. The assessee furnished a letter stating that she desires to withdraw the appeal for the assessment year 2015-16. The contents of the letter are as under:

SPEED POST &
By Email on delhi.zone@itat.nic.in

28th January, 2024

To

The Income Tax Appellate Tribunal,
New Delhi Benches, New Delhi,
10th & 11th Floor, Loknayak Bhawan, Khan Market
New Delhi, Pin: 110003
Phone No. 011-24641558.

**Subject: Prayer for Withdrawal of Appeal No. ITA 2858/DEL/2023
in the case of Sukhwinder Kaur, Kaithal, Vs. ITO Ward-1,
Kaithal, Haryana, A.Y. 2015-16, PAN: BWRPK5314H.
Hearing date 07.02.2024.**

**Appeal filed before Hon'ble ITAT, Delhi Benches by Technical
Glitch in the web site of Hon'ble ITAT and Actual Appeal i.e. ITA
No. 612/Chandi/2023 filed before Hon'ble ITAT, Chandigarh.**

Hon'ble Members,

It is humbly prayed that the above noted appeal i.e. Appeal No. 2858/Del/2023 was filed on the official website of Hon'ble ITAT on 11.10.2023. The Ld. Jurisdictional Assessing Officer in the aforementioned case is Ld. Income Tax Officer, Ward-1, Kaithal and the territorial jurisdiction over the Ld. Assessing Officer, kaithal is of Hon'ble Chandigarh Benches. When the appeal was filed online due to technical glitch/ error, the appeal was automatically filed in the Hon'ble ITAT, Delhi Benches Delhi.

The said glitch/error was immediately brought to the notice of Ld. Assistant Registrar, Chandigarh Benches and the said error was immediately rectified and appeal was again filed on 12.10.2023 which was automatically and correctly filed before the Hon'ble Chandigarh Benches and is registered as ITA No. 612/Chandi/2023. Both the appeals are against the same impugned order and for A.Y. 2015-16.

The assessee wants to contest the appeal correctly filed before the Hon'ble Chandigarh Benches, which is registered as ITA No. 612/Chandi/2023.

And therefore, the assessee humbly prays that she does not want to pursue the appeal wrongly and by technical glitch/error filed before this Hon'ble Tribunal and registered as Appeal No. 2858/Del/2023.

And therefore it is humbly prayed, that I want to withdraw the Appeal No. 2858/Del/2023 before Hon'ble Delhi ITA, with a liberty to contest the appeal correctly filed before the Hon'ble Chandigarh Benches, which is registered as ITA No. 612/Chandi/2023 for A.Y. 2015-16.

I shall be Grateful.

Thanking You

Yours Sincerely,



[Sukhwinder Kaur]
Assessee

3. The Ld. DR has no objection in assessee withdrawing her appeal.

4. Considering the submissions of the assessee in her letter, we permit the assessee to withdraw her appeal. Accordingly, the appeal is dismissed as withdrawn.

5. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 08/02/2024.

Sd/-
(DR. B.R.R. KUMAR)
ACCOUNTANT MEMBER

Sd/-
(ANUBHAV SHARMA)
JUDICIAL MEMBER

Dated: 08.02.2024

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT
(DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi